



**Damodaram Sanjivayya National Law University,
"NYAYPRASTHA", Sabbavaram, Visakhapatnam,
Andhra Pradesh, 531035**

**"Jumpstart For Startups"
Two Day Capacity Building Program
and Call for Papers**

By
Centre for Business and Commercial
Laws
&
Legal Incubation Centre

Website: www.dsnlu.ac.in
28 & 29 March 2020

**THE BIGGEST RISK IS NOT TAKING RISK. IN A WORLD
THAT IS CHANGING REALLY QUICKLY, THE ONLY
STRATEGY THAT IS GUARANTEED TO FAIL IS NOT
TAKING RISKS.
- MARK ZUCKERBERG**

DSNLU

Damodaram Sanjivayya National Law University (DSNLU) is established by the Government of Andhra Pradesh vide DSNLU Act, 2008 at Visakhapatnam to impart quality legal education. DSNLU is recognized u/s 2(f) of UGC Act, 1956 and the BCI. Its mission is to design and deliver legal education, promote academic achievement and excellence in legal research. The University offers a five year integrated B.A.,LL.B. (Hons.) and a one year L.L.M. (Constitutional Law, Criminal Law and Commercial Law) degree. It offers Doctoral and Post-Doctoral Degrees in Legal Studies.

VISAKHAPATNAM

Visakhapatnam is a port city and industrial centre in the Indian State of Andhra Pradesh, on the Bay of Bengal. The name was coined after Visakha, the Hindu God of Valour. It's known for its beaches, including Ramakrishna Beach, home to a preserved submarine at the Kursura Submarine Museum. It is surrounded by the Eastern Ghats and faces Bay of Bengal on the East. It is also called the City of Destiny, because of its landscape view and very attractive beaches. It is the Head Quarters for Eastern Naval Command.

CBCL

Center for Business and Commercial Laws (CBCL), a center dedicated to research and analysis on the development of the laws relating to business and commercial transactions in India, viz, corporate Laws; Securities laws; competition Laws; investment; insolvency and bankruptcy laws, Commercial, Management and labour laws, etc.

LIC

Legal Incubation Center (LIC), aims at developing entrepreneurship skills and advocacy skills among young lawyers and students. It acts as institutional mechanism for providing various services including information on all aspects of professional skills required for budding lawyers

CAPACITY DEVELOPMENT PROGRAM

The world, including India, is already acquainted with the concept of start-ups. Although start-up is considered to be a small business, its true potential and expansion is unpredictable in the ever-changing economy.

India is one of the finest examples which is a hub for rapidly developing business model making it the third-largest start-up populated country in Asia and fifth in the world. Even though, there may be less innovation as compared to the developed countries, the emerging technology and growth of service sector has immense impact on start-ups will lead to economic growth. Government of India has launched projects like "Start-up India", "Make in India", "Digital India" & "Skill India" for promotion of Start-ups in India, which further creates employment opportunities and rise in sustainable economic growth.

DSNLU

CHANCELLOR

**Hon'ble Mr. Justice Jintendra Kumar Maheshwari,
Chief Justice, High Court of A.P.**

PATRON

**Prof. (Dr.) S.Surya Prakash,
Vice-Chancellor of the University.**

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IMPORTANT DATES

Abstract: 28th February, 2020.
Confirmation of Selection Abstract: 03rd March.
Registration form & Fee Submission: 05th March, 2020.
Final Submission of Paper: 15th March, 2020.
DATE OF CONFERENCE: 28 & 29 March 2020

Themes and Sub-Themes

1. LEGAL AND REGULATORY COMPLIANCES

It is the primary duty of every Start-up to assess, where they stand in the legal compliance spectrum. The right attitude and mindset of entrepreneurs focussed on building legally compliant and ethical organisations is the need of the hour. Once the compliance foundation is established, companies need to equip themselves with the ability to continually monitor their compliances and stay abreast of changes occurring in the regulatory and legal environment. Compliance is a fundamental component of corporate governance and is integral to business ethics. Compliance and its importance is often overlooked by many Start-ups who are new to the business ecosystem simply because they are not aware of the existing laws. An entrepreneur should be aware of all the laws and regulations, which he will need to be compliant with, this, depends on the nature and size of the business.

2. MERGERS AND ACQUISITIONS OF STARTUPS

Every Start-up considers Mergers and Acquisitions (M&A) as one of the most crucial developments in their business. Every week, Google acquires at least one Start-up. The exemption in Angel Tax provides a significant hike in M&A of Start-ups in India. Reliance is already in its way to rule Indian Business World by acquiring 11 Indian Tech Start-ups in 2019.

3. STARTUPS AND INDUSTRIAL RELATIONS (LABOR LEGISLATIONS)

Indian Legislature predestines the compliance of Labour Legislations, by Start-ups. Further that, the advantage of self-certifying with nine Labour & Environment Laws is provided to Start-ups. The Ministry of Labour & Employment has issued an advisory to the States/UTs/Central Labour Enforcement Agencies for a compliance regime based on self-certification and regulating the inspections under various Labour Laws. The Union government introduced the Labour Code on Industrial Relations, 2019 bill in the Lok Sabha. “

4. STARTUPS: TAX - ISSUES AND CHALLENGES

The Start-ups or any other business for that matter, Tax has always been a common burden. On the other-side, Issues & Challenges for Government in the collection of Tax are escalating. New amendments issued by CBDT/Central Board of Direct Taxes, exempting Angle Tax on Start-Ups (registered under DPIIT/Department for Promotion of Industry and Internal Trade) provides a much-needed breather to Start-Ups, which further provides an incredible surge of Start-ups in India. The other challenges such as demand & cash flow and; time lag in getting a refund on tax deductions etc.

5. STARTUPS AND FRANCHISING- CHALLENGES AND AHEAD

Many new franchise opportunities are born through creative entrepreneurship of small startups. A start-up or a franchise both have its own challenges. A start-up is not a tried and tested business model therefore it is riskier where as there is more business control over main decisions in a start-up than a franchise. A franchise is a tried and tested business model thus being less risky.

6. INTELLECTUAL PROPERTY ISSUES

Every Start-up has IP Rights, which it needs to understand and protect for excelling in its business. IPR helps Start-ups in differentiating itself from its competitors. New companies do not really have monstrous products' stocks or workforce to begin with. More often than not, it is IPR, which decides the fate & future of the Start-up. IPR are important reason for the vast innovation and success in Indian Start-up ecosystem. Protecting your IPR is the best and the only way that helps you to create a sustainable and defensible differentiator in a highly competitive market. IPR allows a Start-up that has developed an innovative device to compete effectively against large companies after patenting its invention.

GUIDELINES FOR AUTHORS

- The Research Papers shall have a minimum of 3000 to maximum of 6000 words.
- Citation style to be changed to Standard Indian Legal Citation style
- Co-Authorship is allowed. There can be a maximum of 2 Authors for a paper.
- The authors can submit Research Papers, Articles or Case Comment complying to the themes.
- Papers shall be presented in English only. Authors are invited to submit the title of the paper, abstracts and key words at cbcl@dsnl.u.ac.in
- Papers shall be reviewed and selected subject to approval of the Editorial Committee.
- Times New Roman and Font Size: 12. (Line spacing:1.5).
- The Footnotes should be in Font Style: Times New Roman and Font Size: 10. (Line Spacing:1.0).
- One line gap must be maintained between all paragraphs and headings (Line Spacing: 2.0).
- Justified Alignment should be maintained through out the submission.

Sub-themes

1. Socio-Economic-Legal perspective of enterprises/start-ups
2. Start Up & its impact on economy
3. Industrial relation & Start Up (Labour Issues)
4. Angel Investment
5. Cross-Broder Merger
6. Start up & Insolvency and Bankruptcy Proceeding
7. Startup & FDI
8. Start Up & Competition Law
9. Start Up & IP Laws

AUTHOR DETAILS

The abstracts submitted by the participants shall be accompanied by the following particulars and details :-

Name of the Author (s).
Designation
Name of the Institution
Address of Institution
E-Mail ID
Contact Number

CONTACT DETAILS

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STUDENT CO-ORDINATORS

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REGISTRATION FEE

Any Student, Academician, Entrepreneur, or any other person related to start up can participate.

FOR PARTICIPANT

Student- Rs. 1500
Others- Rs. 3000

FOR PAPER PRESENTATION

Student (Single Author)- Rs. 2000
Student (with Co-author)- Rs. 3500

Others (Single Author)- Rs. 3500
Others (With Co-Author)- Rs. 4500

PAYMENT DETAILS

Account Name: Registrar, Damodaram Sanjivayya National Law University, VISAKHAPATNAM
Account No: 283710100024089
Bank: Andhra Bank
IFSC CODE: ANDB0002837
Branch: Sabbavaram,
MICR: 530011020,
Branch Code: 000633.

ACCOMMODATION DETAILS:

Moderate Accommodation will be provided at DSNLU Training Center for additional payments of accommodation fee of Rs. 500 on first come first serve basis.